

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3694

ANSWERED ON:17.08.2010

BAN ON TERRORIST OUTFITS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of terrorist/extremist outfits banned in the country;
- (b) the details of outfits which are foreign based;
- (c) whether such ban is in compliance of the Prevention and Suppression of Terrorism (Implementation of Security Council Resolution) Order, 2007;and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): The schedule to Unlawful Activities (Prevention) Act (UAPA) contains a list of 35 entries/entities which have been listed as terrorist organisations. Out of these, 34 are terrorist entities, while entry NO.33 of this schedule relates to Organisations listed in the Schedule to the U.N. Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Order,2007 made under section 2 of the United Nations (Security Council) Act, 1947 (43 of 1947) and amended from time to time.

These organisations operate at inter-State/intra-State/international level, depending on their area of activities. The list of such terrorist organisations is at Annexure-I. Further, nine organizations have also been notified as Unlawful Associations under the relevant provision of UAPA. The list of these Unlawful Associations are at Annexure-II. Some of these organizations are also listed as terrorist organization.